

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.8948/2024

(Arising out of impugned final judgment and order dated 24-01-2024 in WA No.1231/2023 passed by the High Court of Kerala at Ernakulam)

JUSTICE K.K. DENESAN

Petitioner(s)

VERSUS

THE SENIOR ACCOUNTS OFFICER & ORS.

Respondent(s)

Date : 26-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Roy Abraham, Adv.
Ms. Reena Roy, Adv.
Mr. Aditya Koshy Roy, Adv.
Ms. Rajni Ohri Lal, Adv.
Mr. Yaduinder Lal, Adv.
Mr. Mehull Jain, Adv.
Mr. Himinder Lal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr V Giri, senior counsel appearing on behalf of the petitioner submits that under Section 271G of the Kerala Panchayat Raj Act and Rule 4 of the Ombudsman for Local Self Government Institutions (Inquiry of Complaints and Service Conditions) Rules 1999, the Ombudsman, who is a former Judge of the High Court, is entitled to the salary and allowances of a Judge of the High Court, and there is no specific provision to the effect that the Ombudsman would be entitled to his last drawn salary minus the pension.
- 2 Issue notice, returnable in the second week of July 2024.
- 3 List the Special Leave Petition on 12 July 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar